

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-113**  
**Appeal No. 364/252/ND/2019**

**IN THE MATTER OF:**

Income Tax Officer M/s. Aman Infocom Pvt. Ltd.  
Vs.  
Registrar of Companies

.....Petitioner / Applicant

.....Respondent

31<sup>st</sup> July, 2019

**SECTION**

Under Section 252

**CORAM:**

JUSTICE (Retd.) SHRI R.D. KHARE,  
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)

**PRESENT:**

For the Petitioner:

For Income Tax Department: Ms. Lakshmi Gurung (Sr. Std. Counsel) with Ms. Easha Kadian  
and Mr. Sidharth Gupta, Advocates.

For the ROC: Mr. M. Yadubhushana Rao, Assistant ROC.

**ORDER**

Mrs. Laxmi Gurung appeared for Income Tax Department has states that affidavit of service has been filed on 06.06.2019 which is on record by which it has been brought to the notice of this Tribunal that service by speed post as well by personal service could not be effected due to the reasons detailed in the said affidavit and has prayed some times to file an application seeking permission for publication for service of notice upon the Respondent.

Accordingly put up on 21.08.2019 to enable the Counsel for the Petitioner to file the requisite application.

*-sd-*

(SUMITA PURKAYASTHA)  
MEMBER (TECHNICAL)  
(KB)

*-sd-*

(JUSTICE (Retd.) SHRI R.D. KHARE)  
MEMBER (JUDICIAL)